

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH JODHPUR

ORDER SHEET

APPLICATION NO. 294 OF 1996

Applicant(s)

Respondent(s)

Advocate for Applicant(s)

Advocate for Respondent(s)

Notes of the Registry

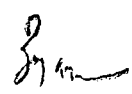
Orders of the Tribunal

9th April, 1997.

Mr. J. K. Kauskik, counsel for the applicant.
Mr. M. C. Purohit brief holder for
Mr. S. S. Purohit, counsel for the respondents.

Heard.

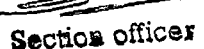
The learned counsel for the applicant submits that the applicant has been paid the GPF amount alongwith interest as claimed by the applicant in the O.A. and there is nothing further left to be paid by the respondents. Since the grievance of the applicant having been fully redressed, the, ~~the~~ O.A. has become infructuous. Consequently, it is hereby dismissed as having become infructuous.


(A.K. MISRA)

Judl. Member

Mehta

Part II and III destroyed
in my presence on 28/5/03
under the supervision of
section officer () as per
order dated 4/3/03


Section officer (Record)